

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

34. IA 1313/2021 in C.P.(IB)-564(MB)/2021

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 16.05.2024**

NAME OF THE PARTIES:- Anchor Leasing Private Limited
V/s
Mrs. Preeti Mitesh Gada

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Sagar Vichare appeared for the Petitioner and Counsel, Shyam Kapadia a/w Raj Adhia appeared for the Personal Guarantor. It has been pointed out that the guarantee deed in this case has already been challenged before the Hon'ble NCLAT in Company Appeal(AT)(Insolvency) No. 496 of 2024. Therefore, list this matter for final arguments on **23.07.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)